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SLP(Crl.)No. 4328 OF 2003  
ITEM No.202

Court No. 2

SECTION IIA  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 4328/2003

(From the judgement and order dated 21/07/2003 in MCRLC 1433/03  
of The HIGH COURT OF M.P AT GWALIOR)

AJAY PATODIA

Petitioner (s)

VERSUS

STATE OF M.P.

Respondent (s)

(With Appln(s). for stay and impleadment )  
( With Office Report )  
( For Final Disposal )

With  
SLP(Crl.)No..../2004 With Crl.M.P.No.9876/2004 (c/delay in filing SLP and  
office report)

Date : 08/10/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner (s)Mrs. Nanita Dubey, Adv.  
& for R.1 in Mr. T.N. Singh,Adv.  
Crl.MP9876/04Mr. V.K. Singh, Adv.

In Crl.MP 9876/04Mr. Sushil Kumar Jain, Adv.  
Ms. Pratibha Jain,Adv.

Mr. A.P. Dhamija, Adv.  
Ms.Ruchi Kohli, Adv.  
Mr. H.D. Thanvi, Adv.  
Mr. Ram Niwas, Adv.  
Mr. Sarad Singhania, Adv.  
Mr. Puneet Jain, Adv.  
Mr. L.P. Singh, Adv.

For Respondent (s)Mr. Siddhartha Dave, Adv.  
Ms. Vibha Datta Makhija, Adv.

UPON hearing counsel the Court made the following  
O R D E R

SLP(Crl.)No.4328/2003

List this matter for hearing after four weeks.

SLP(Crl.)No..../2004 With Crl.M.P.No.9876/2004

Issue notice on the SLP as also on the application for condonation of delay.

Mr. T.N. Singh, learned counsel takes notice on behalf of respondent No.1 Issue notice to respondent-State. Petitioner to take steps to serve the respondent-State. Dasti service in addition.

Ms. Vibha Datta Makhija, standing counsel for the State of Madhya Pradesh is directed to take notice. Counter-affidavit, if any, may be filed within three weeks.

Tag this matter with SLP(Crl.)No.4328/2003.

(PAWAN KUMAR)  
COURT MASTER

(PREM PRAKASH)  
COURT MASTER

